

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-266(ND)2019

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.04.2019.**

**NAME OF THE COMPANY: Mr. R. Tarkeshwar Narayan V/s. M/s. Horizon
Buildcon Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s. 7 of IBC Code

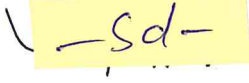
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


Present: Advocate for the Petitioner.

ORDER

Ld. counsel for the Corporate Debtor submits that they have filed the writ petition before the Hon'ble Apex Court who is likely to be listed on 05.04.2019. In view of the same and considering the fact that in such like cases pertains to home buyers, the Hon'ble Apex Court has been granting stay, judicial propriety demand that this matter also be considered after final outcome of the writ petition.

To come up on 30.04.2019.


**(Dr. V.K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**